

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4130**

TO BE ANSWERED ON THE 20TH MARCH, 2018/ PHALGUNA 29, 1939 (SAKA)

IMPLEMENTATION OF LAWS

4130. SHRI A.P. JITHENDER REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the various reports by the civil society regarding gaps in effective implementation of the newly formulated and amended laws and policies, particularly the amendments to Criminal Procedure Code made in 2013 aimed at delivering justice to victims of sexual violence;

(b) if so, the details of the steps taken by the Government to ensure effective implementation;

(c) whether any training programmes are conducted to sensitise the police officials on proper handling of the cases relating to sexual violence and if so, the details of the training programme; and

(d) whether any action has been taken against the erring police officials who have failed to comply with the Code of Criminal Procedure in cases of sexual violence and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): Police and Public Order are State subjects. State Governments are primarily responsible for effective implementation of laws, including amendments to Criminal Procedure Code aimed at delivering justice to victims of sexual violence and also for taking action against erring police officials. This Ministry has issued advisories to the State Governments/Union Territories from time to time on comprehensive

approach to crimes against women. As part of the Basic Course Training, the Indian Police Service Probationers are sensitised on proper handling of the cases relating to sexual violence. Sardar Vallabhbhai Patel National Police Academy has been conducting various sensitization training programmes for Police Officers of various States /Union Territories/ Central Armed Police Forces. The North Eastern Police Academy also conducts in-service training programmes regularly for serving police officials for handling cases relating to sexual violence.
